

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**SITTING AT KOLKATA**  
**ORIGINAL APPLICATION NO. \_\_\_\_\_ OF 2022**  
**UNDER SECTION 14 OF NATIONAL GREEN TRIBUNAL ACT -**  
**2010**

**IN THE MATTER OF:**

PI VANRAMCHHUANGI

...**APPLICANT**

**VERSUS**

UNION OF INDIA AND OTHERS

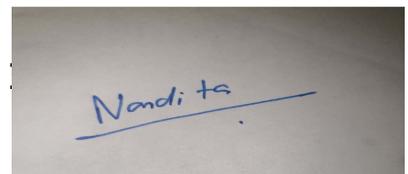
.... **RESPONDENTS**

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New Delhi  
17/10/2022



**Nandita Dhar**  
**Advocate**



# 4

That vide notification dated 04/05/1978 published in the Mizoram Gazette and issued under section 21 of the Mizo District (Forest) Act, 1955, the Lt. Governor (Administrator) of the Union Territory of Mizoram was pleased to issue Final Notification constituting a Reserved Forest as Tlawng Lmar.

Despite being the fact that under the Forest (Conservation) Act-1980, no Forest Activities can take place within the Tlawng Reserved Forests, not only State of Mizoram is actively constructing Sports Academy within the Reserved Forests but is also acting as a silent observer / spectator and as such is encouraging and helping the Mining Mafias to perform illegal stone quarrying activities in the said area.

Case of the applicant is that under the law of land NON FOREST ACTIVITY is not permitted in the reserved forests, however, due to the fact that State officials are themselves involved in doing illegal constructions, the Mafia of the area has also joined their hands and as such are actively damaging the Ecology and biological diversity of the Reserved Forests, hence the present Original Application under section 14 of the National Green Tribunal Act-2010.

It is respectfully submitted that the cause of filing the present Original Application before the Apex Green Tribunal is that State of Mizoram and in particular its authority namely Mizoram State Sports

# 5

Council, Aizwal, Mizoram is carrying its construction activity in the form of developing State Sports Academy at Zobawk, Lungai in an area which fall under Tlawng Riverine Reserved Forest / Recorded Forest.

It is respectfully submitted that Section 02 of Forest (Conservation) Act, 1980 puts an embargo on the State Government or any other authority on passing an order permitting the use of any forest land for non forest purposes without the prior approval of the Central Government.

It is also important to mention here that highlighting the said illegal activities, Addl. Principal Chief Conservator of Forests, Govt of Mizoram vide its letter dated 09/11/2021 also requested the Director, Directorate of Sports and Youth Services, Aizwal, Mizoram to apply for Forest Clearance as provided under Forest (Conservation) Act – 1980. (Annexure A-1)

Similarly, Forest Official has provided list of illegal land passes to District Commissioner as well as to Settlement Officer and as such has requested to act upon the same in accordance with law, however till date no steps have been taken by the District Commissioner to release the said Reserved Forest Land.

It is also important to mention here that apart from providing the list of illegal land passes, Forest Officials have also issued Show Cause notices to stop Stone Quarry within the Reserved Forests.

# 6

However, because of the active support of some local administration neither the State has cancelled the illegal land passes nor has taken any action against the persons who are doing illegal stone quarrying activities inside the Reserved Forests.

Applicant would also like to draw kind attention of this Honble Court that on dated 04/07/2022, applicant forwarded a representation to Respondent No. 01 wherein the issue related to Non Forest Activities in Tlawng Reserved Forest was raised. (Annexure A-2)

As per the knowledge of the applicant, Respondent No. 01 has also written to Respondent No. 02 to act in accordance with the provisions as envisaged under Forest (Conservation) Act, 1980.

However, till date, Respondent No. 04 has neither applied for Forest Clearance as provided under Forest (Conservation) Act, 1980 nor has stopped the construction activities in Tlawng Reserved Forest, Aizwal, Mizoram.

Hence the present drafted and filed.



**Drawn and Filed By**  
**Nandita Dhar**  
Advocate

[advocatenandita@gmail.com](mailto:advocatenandita@gmail.com)

9811681635

C-55, Vikaspuri

New Delhi – 18

New Delhi  
15/10/2022

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
SITTING AT KOLKATA  
ORIGINAL APPLICATION NO                      OF 2022**

(Under Section 14 of the National Green Tribunal Act, 2010)

**IN THE MATTER OF:**

**PI VANRAMCHHUANGI**

**.....APPLICANT**

**VERSUS**

**UNION OF INDIA AND OTHERS**

**.....RESPONDENTS**

**MEMO OF PARTY**

**PI VANRAMCHHUANGI**

Chaltlang Dawrkawn

Aizawl, Mizoram

**.....Applicant**

**Versus**

**1. UNION OF INDIA**

Through

Secretary

Ministry of Environment, Forests and Climate Change

Indira Prayavaran Bhawn

Jorbagh

New Delhi-03

[secy-moef@nic.in](mailto:secy-moef@nic.in)

**2. STATE OF MIZORAM**

Through its

Chief Secretary

New Secretariat Complex

Aizawl,

Mizoram-796001

[cs\\_miz@rediffmail.com](mailto:cs_miz@rediffmail.com)

**3. STATE OF MIZORAM**

Through

Principal Chief Conservator of Forests

Department of Environment, Forests and Climate Change

Aizawl,

Mizoram-796001

[pccfaizawlmizoram@gmail.com](mailto:pccfaizawlmizoram@gmail.com)

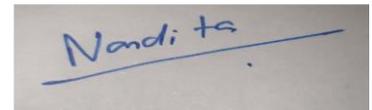
**4. DIRECTORATE OF SPORTS AND YOUTH SERVICES**

Through  
Director  
Aizwal,  
Mizoram-796001  
[dsysmizoram@gmail.com](mailto:dsysmizoram@gmail.com)

**5. SETTLEMENT OFFICER**

Land, Revenue & Settlement Dpeartment  
Lunglei District  
Lunglei  
Mizoram-796701  
[mizoram.revenue@gmail.com](mailto:mizoram.revenue@gmail.com)

**Drawn and Filed By**

A rectangular box containing a handwritten signature in blue ink that reads "Nandita".

**Nandita Dhar  
Advocate**

C-55, Vikaspuri  
New Delhi – 110014  
9811681635  
[advocatenandita@gmail.com](mailto:advocatenandita@gmail.com)

**New Delhi  
15/10/2022**



# 10

It is respectfully submitted that by way of the present Original Application, applicant wish to raise the following 'SUBSTANTIAL QUESTIONS RELATING TO ENVIRONMENT':

1. Whether the State of Mizoram can permit the use of Non Forest Activities in a Notified Forest without the prior approval of Central Government as provided under Forest (Conservation) Act – 1980.

2. Whether the State of Mizoram can issue LAND PASSES inside FOREST AREA for construction of MINI SPORTS COMPLEX without taking prior approval from Respondent No. 01 as envisaged under Forest (Conservation) Act, 1980.

3. Whether the State is not bound to take action against the Stone Quarry operators who are illegally carrying on its activities inside the Reserved Forests.

## **5. Jurisdiction of the National Green Tribunal**

That this Hon'ble Court has the jurisdiction to settle the present Original Application as the dispute involved in the present application is a civil one and relates to the Environment.

It is respectfully submitted that the issue raised by the applicant in the present Original Application deals with Non Forest Activities in Tlawng Reserved Forests by Respondent No. 04. Case of the applicant is that as per Section 02 of Forest (Conservation) Act-1980, No State Government or any other Authority shall carry on any Non Forest Activity in Reserved Forest without the prior approval of Respondent No. 01.

It is respectfully submitted that as per Section 14 of the National Green Tribunal Act-2010, this Honble Court shall have the Jurisdiction over all civil cases where a substantial question relating to environment is involved and such questions arises out of the implementation of the enactments specified in Schedule I of the National Green Tribunal Act – 2010.

It is further respectfully submitted that Schedule I of the National Green Tribunal Act, 2010 contains Forest (Conservation) Act, 1980, hence it is clear from the above mentioned facts and circumstances that this Hon'ble Tribunal has the Jurisdiction to entertain the disputes arising out of the present Original Application.

6. That following are the facts and circumstances which lead the applicant to filed the present Original Application:

# 12

- i.** That vide notification dated 04/05/1978 published in the Mizoram Gazette and issued under section 21 of the Mizo District (Forest) Act, 1955 the Lt. Governor (Administrator) of the Union Territory of Mizoram was pleased to issue final notification constituting a Reserved Forest as Tlawng Lmar.
- ii.** That in order to construct the Mini Sports Academy, Respondent No. 02 and its authorities not only issued Land Passes inside Tlawng Protected Forest but also allowed the construction of the same. It is respectfully submitted that Respondent No. 02 and its authorities allowed Non Forest Activities in the Forest Area without taking 'PRIOR APPROVAL' from the Respondent No. 1 as provided under the Forest (Conservation) Act, 1980.
- iii.** That by way of letter dated 05/07/2021, Divisional Forest Officer, Lunglei Forest Officer, Lunglei, Mizoram raised the issue regarding construction of Mini Sports Complex at the hard source of Tlawng River (Recorded Forest) and as such informed the District Sports and Youth Services Officer, Lunglei District, Lunglei that the said construction

is going on without obtaining Prior Approval from Respondent No. 01.

It is important to mention here that vide the said letter dated 05/07/2021, District Forest Officer, Lunglei requested the District Sports and Youth Services Officer, Lunglei to take necessary actions and to submit proposal for diversion of forest land for construction of Mini Sports Complex within Tlawng Riverine Reserved Forests / Recorded Forest as per the provisions of Forest (Conservation) Act, 1980.

**True copy of the letter dated 05/07/2021 issued by Divisional Forest Officer, Lunglei Forest Officer, Lunglei, Mizoram is annexed and marked hereto as Annexure A-1.**

- iv. Observing the fact that District Sports and Youth Services Officer, Lunglei has failed to respond to the letter dated 05/07/2021, Divisional Forest Officer, Lunglei Forest Officer, Lunglei, Mizoram vide his letter dated 01/09/2021 again requested the District Sports and Youth Services Officer to take necessary actions in submitting proposal for Forest Clearance for diversion of forest land for

construction of the Mini Sport Complex within Recorded Forest area at Zobawk.

**True copy of the letter dated 01/09/2021 issued by Divisional Forest Officer, Lunglei Forest Officer, Lunglei, Mizoram is annexed and marked hereto as Annexure A-2.**

- v. That on dated 09/11/2021, Divisional Forest Officer, Lunglei Forest Officer, Lunglei, Mizoram again dashed a letter dated 09/11/2021 and requested the Respondent No. 04 to apply for Forest Clearance as the said construction is under the RRF Area.

**True copy of the letter dated 09/11/2021 issued by Divisional Forest Officer, Lunglei Forest Officer, Lunglei, Mizoram is annexed and marked hereto as Annexure A-3.**

- vi. It is important to mention here that Divisional Forest Officer, Lunglei Forest Officer, Lunglei, Mizoram again dashed a letter dated 22/12/2021 to the District Sports and Youth Officer wherein he again highlighted the need of submission of proposal for Forest Clearance for diversion

of forest land for construction of Mini Sports Complex inside Recorded Forests Area.

**True copy of the letter dated 22/12/2021 issued by Divisional Forest Officer, Lunglei Forest Officer, Lunglei, Mizoram is annexed and marked hereto as Annexure A-4.**

- vii. That vide its letter dated 18/01/2022 addressed to Divisional Forest Officer, Lunglei Forest Officer, the Addl. Principal Chief Conservator of Forests & Nodal Officer (Forests Clearance) directed cancellation of land passes issued inside Forest Areas.

**True copy of the letter dated 18/01/2022 issued by Addl. Principal Forest Officer is annexed and marked hereto as Annexure A-5.**

- viii. That in response to letter dated 18/01/2022 issued by Addl. Principal Chief Conservator of Forests & Nodal Officer (Forests Clearance), Divisional Forest Officer, Lunglei Forest Officer vide its letter dated 25/01/2022 requested the Settlement Officer, Lunglei District, Lunglei to cancel all the land passes involved in the construction of Mini Sports Complex at Zobawk.

**True copy of the letter dated 25/01/2022 issued by Divisional Forest Officer, Lunglei Forest Officer is annexed and marked hereto as Annexure A-6.**

- ix. Applicant would also like to apprise this Honble Tribunal that vide its letter dated 25/01/2022, Divisional Forest Officer, Lunglei Forest Officer again requested the District Sports and Youth Services Officer to not only stop all works taken up for construction of the Mini Sport Complex but also informed that any issuance / existence of land titles such as LSC, Periodic Patta, Village Council Pass etc. within the Reserved Forests / RRFs are considered to be illegal and void and its uses for any non-forests purpose will amount to violation of the Forest (Conservation) Act, 1980.

**True copy of the letter dated 25/01/2022, Divisional Forest Officer, Lunglei Forest Officer is annexed and marked hereto as Annexure A-7.**

- x. It is respectfully submitted that vide its letter dated 04/07/2022, applicant approached Respondent No. 01 and sought their urgent intervention for protection of the Tlawng Recorded Forests, Aizawl, Mizoram.

**True copy of the Legal Notice dated 04/07/2022 forwarded by the applicant to Respondent No. 01 is annexed hereto as Annexure A-8.**

- xi.** It is pertinent to mention here that finding substance in the Legal Notice dated 04/07/2022 preferred by the applicant, Respondent No. 01 also directed the Government of Mizoram to stop the illegal construction which they are carrying out on the forest land immediately. It is important to mention here that vide the said letter dated 18/07/2022, Assistant Inspector General of Forests, Forest Conservation Division, Ministry of Environment Forest and Climate Change, Government of INDIA also directed the Principal Secretary (Forests), Government of Mizoram to submit action taken report to them for further action.

**True copy of the letter dated 18/07/2022 issued by Assistant Inspector General of Forests, (Forest Conservation), Ministry of Environment Forest and Climate Change, Government of INDIA is annexed and marked hereto as Annexure A-9.**

- xii.** It is respectfully submitted that despite of the letters issued by Respondent No. 03 as well as Respondent No. 01,

Respondent No. 04 has neither stopped its Non Forest Activities in Forest Area nor applied for Forest Clearance as provided under the provisions of Forest (Conservation) Act-1980.

- xiii.** Further it is also pertinent to mention here that Forest Official has provided list of illegal land passes to District Commissioner as well as to Settlement Officer and as such has requested to act upon the same in accordance with law.

However, till date no steps have been taken by the District Commissioner to release the said Reserved Forest Land.

**True copy of the list of details of illegal Land Passes provided by the Forest Officials to District Commissioner is annexed hereto and marked as Annexure A-10.**

- xiv.** That apart from providing the list of illegal land passes, Forest Officials have also issued Show Cause notices to stop Stone Quarry within the Reserved Forests. However, because of the active support of some local administration neither the State has cancelled the illegal land passes nor has taken any action against the persons who are doing

illegal stone quarrying activities inside the Reserved Forests.

**True copy of the Notices issued by Forest Officials is annexed and marked hereto as Annexure A-11.**

- xv.** It is also important to mention here that Respondent No. 02 and its authorities are also illegally diverting the river water by way of Construction of Arch Dam / recharging Dam on the River Head of Tlawng River.

It is respectfully submitted that because of the said illegal diversion of the river water, not only people residing in the nearby villages have been deprived of their right to use the said water but aquatic life of the river is also getting damaged.

It is respectfully submitted that because of the said illegal construction of Recharging Dam at Tlawng River, the Public Health Department of State of Mizoram is not only illegally diverting the flow of the River but is also depriving the people residing in other villages from the using the River Water.

Further, it is also pertinent to mention here that due to the said illegal diversion of water not only the Aquatic

Biodiversity of the River Tlawng is at stake but shall also suffer irreparable loss, hence it is necessary to direct the State of Mizoram to not to construct the said illegal recharging dam without taken into consideration the impact assessment of the said construction and that too by an independent agency like WILDLIFE INSTITUTE OF INDIA or MINISTRY OF JAL SHAKTI, UNION OF INDIA etc.

- xvi.** Hence by way of present Original Application filed under Section 14 of the National Green Tribunal Act- 2010, applicant requests urgent intervention of this Honble Court and as prays before this Honble Court to direct Respondent No. 04, inter alia, to stop the construction which they are carrying-on illegally and in violation of Forest (Conservation) Act, 1980 within Tlawng Riverine Forests / Recorded Forest.
  
- xvii.** That the balance of convenience is in favor of the applicant and the ends of justice shall suffer if the relief as prayed is not granted.

**xviii.** That applicant has not filed any other application or petition praying similar relief before any other tribunal or court.

## **GROUND**

- A.** Because Section 02 of the Forest (Conservation) Act, 1980 puts an embargo on the State Government or any other authority on passing an order permitting the use of any forest land for non-forest purposes without the prior approval of the Central Government.
- B.** Because as per Article 48 A of the Constitution of INDIA the State shall endeavour to protect and improve the environment and to safeguard the forests and wildlife of the country.
- C.** Because as per Article 51 A g of the Constitution of INDIA it is the duty of every citizen of INDIA to protect and improve the natural environment including forests, lakes, rivers and wildlife and to have compassion for living creatures.
- D.** Because the Honble Apex Court in Civil Appeal No. 10294 of 2013 titled as Narinder Singh Versus Divesh Bhutani and others has held that while interpreting and applying the laws relating to the environment, the principle of sustainable development must be borne in mind.

E. Because the Honble Apex Court in the case of Rajeev Suri Vs. Delhi Development Authority and Others {(2021) SCC Online SC 7} while dealing the concept of Sustainable Development held the following:

**“507. The principle of sustainable development and precautionary principle need to be understood in a proper context. The expression “sustainable development” incorporates a wide meaning within its fold. It contemplates that development ought to be sustainable with the idea of preservation of natural environment for present and future generations. It would not be without significance to note that sustainable development is indeed a principle of development - it posits controlled development. The primary requirement underlying this principle is to ensure that every development work is *sustainable*; and this requirement of sustainability demands that the first attempt of every agency enforcing environmental rule of law in the country ought to be to alleviate environmental concerns by proper mitigating**

measures. The future generations have an equal stake in the environment and development. They are as much entitled to a developed society as they are to an environmentally secure society. By Declaration on the Right to Development, 1986, the United Nations has given express recognition to a right to development. Article 1 of the Declaration defines this right as:

“1. The right to development is an inalienable human right by virtue of which every human person and all peoples are entitled to participate in, contribute to, and enjoy economic, social, cultural and political development, in which all human rights and fundamental freedoms can be fully realized.”

**508. The right to development, thus, is intrinsically connected to the preservice of a dignified life. It is not limited to the idea of infrastructural development, rather, it entails human development as the basis of all development. The jurisprudence in environmental matters must acknowledge that there is immense inter-dependence between right to development and right to natural**

**environment.** In International Law and Sustainable Development, Arjun Sengupta in the chapter “*Implementing the Right to Development*” notes thus:

“... Two rights are interdependent if the level of enjoyment of one is dependent on the level of enjoyment of the other...”

F. Because by way of carrying on non-forest activities in the reserved forest, Respondent No. 02 and Respondent No. 04 has violated the provisions as envisaged under the Forest (Conservation) Act, 1980.

07. That the balance of convenience is in favour of the applicant and the ends of justice shall suffer if the relief as granted is not prayed.

08. That the applicant has not filed any other petition praying similar relief in any other Court.

## **LIMITATION**

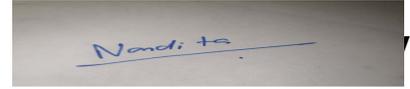
That the applicant has filed the present Original Application within the limitation period as prescribed under section 14 of the National Green Tribunal Act-2010.

## **PRAYERS**

In view of the above mentioned facts and circumstances, this Honble Court may graciously be please to:

- A.** Direct the Respondent No. 03 to demolish the illegal structures which Respondent No. 04 has constructed within the Tlawng Protected Forests in violation of Section 02 of the Forest (Conservation) Act, 1980.
- B.** Direct the Respondent No. 02 and Respondent No. 04 to forthwith stop the construction of Mini Sports Academy within Tlawng Protected Forests.
- C.** Direct the Respondent No. 02 to cancel all the illegal land passes issued within Tlawng Protected Forests.
- D.** Direct the Respondent No. 02 to take action against the Stone Quarry Operators who are working illegally within the Tlawng Protected Forests.
- E.** Direct the Respondent No. 03 to remove the debris and to restore the ecology of Tlawng Protected Forest in its Original Form.
- F.** Direct the State of Mizoram to not to construct the said illegal recharging dam without taken into consideration the impact assessment of the said construction and that too by an independent agency like WILDLIFE INSTITUTE OF INDIA or MINISTRY OF JAL SHAKTI, UNION OF INDIA etc.
- G.** Pass any other Order or Direction as this Honble Court deems fit and proper under the facts and circumstances of the above case.

**AND FOR THIS ACT OF KINDNESS THE APPLICANT AS IN DUTY  
BOUND SHALL EVER PRAY.**

A rectangular box containing a handwritten signature in blue ink that reads "Nandita".

**Nandita Dhar  
Advocate**

C-55, Vikaspuri  
New Delhi – 110014  
9811681635  
advocatenandita@gmail.com

**New Delhi  
15/10/2022**

BEFORE THE NATIONAL GREEN TRIBUNAL,  
SITTING AT KOLKATA

ORIGINAL APPLICATION NO OF 2022

(Under Section 14 of the National Green Tribunal Act, 2010)

**IN THE MATTER OF:**

PI VANRAMCHHUANGI .....APPLICANT  
VERSUS  
UNION OF INDIA AND OTHERS .....RESPONDENTS

AFFIDAVIT

I, PI VANRAMCHHUANGI, aged about 62years, resident of Chaltlang Dawrkawn, Aizawl, Mizoram do hereby solemnly affirm and declare as under:

1. That I am the applicant in the present case, hence is competent to swear the present affidavit.
2. That the contents of the Original Application have been drafted under my instruction and nothing material has concealed by the deponent.
3. That the facts stated therein are true and correct to the best of my knowledge and belief and nothing material has been suppressed.

*Chhuang*  
Deponent

Verification

Verified on 03/11/2022 that the contents of the above para are true and correct and noting has been concealed therein.

*Chhuang*  
Deponent

*Patsy Lalngaihzuali*  
4/11/22  
(PATSY LALNGAIHZUALI  
Advocate & Notary Public  
Aizawl : Mizoram

Notarial Registration  
No. 18/11  
Date 4/11/2022

GOVERNMENT OF MIZORAM  
DEPARTMENT OF ENVIRONMENT, FOREST & CLIMATE CHANGE  
OFFICE OF THE DIVISIONAL FOREST OFFICER: LUNGLEI FOREST DIVISION  
LUNGLEI : MIZORAM

No.C.19013/1/2015-DFO(L)/238

Dated Lunglei, the 5 July, 2021

To,

The District Sports & Youth Services Officer,  
Lunglei District, Lunglei.

Subject : Submission of Proposal for Forest Clearance for diversion of forest land for construction of Mini Sports Complex inside Recorded Forest area/ Tlawng Riverine Reserved Forest at Zobawk.

Sir,

It has been observed that Construction of Mini Sports Complex at the hard source of Tlawng River which is also a **Recorded Forest** in the Government Record/ Tlawng Riverine Reserved Forest has been going on for a while without obtaining prior approval from the Central Government.

You may please recognize and accept that diversion of forest land for non-forest purpose without the prior approval of the Central Government amounts to violation of Section 2 of the Forest (Conservation) Act, 1980, Section 24 of the Mizoram (Forest) Act, 1955 and the Apex Court's Order dated 12.12.1996 in WP(C) No. 202/1995 (TN. Godavarman Thirumulkpad Vs Union of India and Others).

The Hon'ble Supreme Court in its Order dated 12.12.1996 defines the term "forest". The same order also stated that the term "Forest Land" occurring in Section 2 (Forest (Conservation) Act, 1980) will not only include "forest" as understood in the dictionary sense, but also any area recorded as forest in the Government record irrespective of ownership.

In view of the facts and circumstances stated above, I would like to kindly take necessary actions to submit proposal for diversion of forest land for construction of Mini Sports Complex within Tlawng Riverine Reserved Forests/ **Recorded Forest** as per provision of the Forest (Conservation) Act, 1980. The said relevant section is enclosed herewith for reference and guidance.

Encl : As above.

Yours faithfully

  
(LALRAMMAWII SAILO)  
Divisional Forest Officer  
Lunglei Forest Division  
Lunglei

No.C.19013/1/2015-DFO(L)/ 238

Dated Lunglei, the 5<sup>th</sup> July, 2021

Copy to :

1. The APCCF & NO(FCA), Aizawl for favour of information.
2. The Conservator of Forests, Southern Circle for favour of information.

  
Divisional Forest Officer  
Lunglei Forest Division  
Lunglei

GOVERNMENT OF MIZORAM  
DEPARTMENT OF ENVIRONMENT, FOREST & CLIMATE CHANGE  
OFFICE OF THE DIVISIONAL FOREST OFFICER: LUNGLEI FOREST DIVISION  
LUNGLEI : MIZORAM

No.C.19013/1/2015-DFO(L)/268

Dated Lunglei, the 1<sup>st</sup> Sep, 2021

ANNEXURE A-2

To,

The District Sports & Youth Services Officer,  
Lunglei District, Lunglei.

Subject : Submission of Proposal for Forest Clearance for diversion of forest land for construction of Mini Sports Complex inside Recorded Forest area/ Tlawng Riverine Reserved Forest at Zobawk.

Ref. : No.C.19013/1/2015-DFO(L)/ 238 Dt. 5.7.2021

Sir,

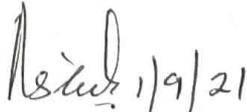
With reference to the above cited letter, you were requested to take necessary actions in submitting proposal for diversion of forest land for construction of Mini Sports Complex within Tlawng Riverine Reserved Forests/ **Recorded Forest** as per provision of the Forest (Conservation) Act, 1980.

However, as no intimation is received from your end, the Range Officer, Lunglei Forest Range was informed to have spot verification of the Mini Sport Complex. As per verification report and photographs submitted by the Range Officer, Lunglei Forest Range, it can be seen that construction activities of various infrastructure works is presently ongoing at the project site.

As already intimated to you vide the above referred letter, diversion of forest land for non forest purpose without the prior approval of the Central Government amounts to violation of Section 2 of the Forest (Conservation) Act, 1980, Section 24 of the Mizoram (Forest) Act, 1955 and the Apex Court's Order dated 12.12.1996 in WP(C) No. 202/1995 (TN. Godavarman Thirumulkpad Vs Union of India and Others).

Therefore, you are once again requested and reminded to take necessary actions in submitting proposal for Forest Clearance for diversion of forest land for construction of the Mini Sport Complex within **Recorded Forest** area at Zobawk.

Yours faithfully

  
(LALRAMMAWII SAILO)  
Divisional Forest Officer  
Lunglei Forest Division  
Lunglei

No.C.19013/1/2015-DFO(L)/268

Dated Lunglei, the 1<sup>st</sup> Sep,

Copy to :

1. The APCCF & NO(FCA), Aizawl for favour of information.
2. The Conservator of Forests, Southern Circle for favour of information.

o/c

*N. S. D.* 1/7/21  
Divisional Forest Officer  
Lunglei Forest Division  
Lunglei

**GOVERNMENT OF MIZORAM**  
**OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS**  
**DEPARTMENT OF ENVIRONMENT, FORESTS & CLIMATE CHANGE**  
**MIZORAM::AIZAWL**

No.B.22019/1/2019-FC/PCCF/219

Dated Aizawl the November, 2021

To, ANNEXURE A-3

The Director  
Directorate of Sports & Youth Services  
Aizawl, Mizoram

**Subj: Forest Clearance for Construction of Mini Sports Complex  
at Zobawk - regd.**

Ref: No. C.19013/1/2015-DFO(L)/268 dt. 01.09.2021

Sir,

With reference to the subject cited above, I have the honour to inform you that the area for the Construction of Mini Sports Complex at Zobawk, Lunglei seemingly falls under Tlawng Riverine Reserved Forest/ Recorded Forest as per provision of the Forest (Conservation) Act, 1980.

Therefore, you are requested to apply Forest Clearance as the said construction is under RRF area. This is for your information and further necessary action please.

Yours faithfully,

Received No. 790  
Date 22.11.21

(LIANKIMA LAILUNG)  
Addl. Principal Chief Conservator of Forests  
& Nodal Officer (FC)

Memo No.B.22019/2/2019-FC/PCCF/219

Dated Aizawl the 9<sup>th</sup> November, 2021

Copy to :

- 1) The Under Secretary to the Govt. of Mizoram, Environment, Forests & Climate Change Department, Mizoram for information.
- 2) Conservator of Forests (SC) Lunglei, Mizoram for information and follow-up necessary action.

achhuain  
T gaa.  
15 27/11/21

*(Signature)* 9/11/21  
Addl. Principal Chief Conservator of Forests  
& Nodal Officer (FC)

GOVERNMENT OF MIZORAM  
DEPARTMENT OF ENVIRONMENT, FOREST & CLIMATE CHANGE  
OFFICE OF THE DIVISIONAL FOREST OFFICER: LUNGLEI FOREST DIVISION  
LUNGLEI : MIZORAM

No.C.19013/1/2015-DFO(L)/ 297

Dated Lunglei, the 22<sup>nd</sup> Dec, 2021

To,

The District Sports & Youth Services Officer,  
Lunglei District, Lunglei.

Subject : Submission of Proposal for Forest Clearance for diversion of forest land for construction of Mini Sports Complex inside Recorded Forest area/ Tlawng Riverine Reserved Forest at Zobawk.

Ref : No.B.14015/3/97-SYS(L)/ Dt.9.12.2021

Sir,

With reference to your letter No. cited above , I am to state that the location where the Mini Sport Complex is being constructed falls within Tlawng Riverine Reserved Forest area and although the LSCs bought by the Government were converted into Land Lease for construction of the said Complex, prior approval of the Central Government is required for taking up of any non-forest activity within the area of any "forest". It maybe noted that the term "forest land" includes "forest" as understood in the dictionary sense and also any area recorded as forest in the Government record irrespective of the ownership or classification. Hence, taking up non-forest activity within forest area (Tlawng RRF) without prior approval of the Central Government is a clear violation the Forest (Conservation) Act, 1980.

Therefore, as already requested vide this office letter No. C.19013/1/2015-DFO(L)/ 268 Dt.1.9.2021 and also as requested to the Director, Sports & Youth Services by the Addl. Principal Chief Conservator of Forests & Nodal Officer(FC), Mizoram vide No.B.22019/2/2019-FC/PCCF/219 Dt.9.11.2021, you are once again requested to kindly take necessary action in applying Forest Clearance for construction of the Mini Sport Complex at Zobawk through *PARIVESH* portal.

An early action on the matter is highly solicited.

Yours faithfully

*L.S. Saini* 22/12/21  
(LALRAMMAWII SAILO)  
Divisional Forest Officer  
Lunglei Forest Division  
Lunglei

Dated Lunglei, the Dec, 2021

No.C.19013/1/2015-DFO(L)/

Copy to :

1. The APCCF & Nodal Officer (FC), Mizoram for favour of information.
2. The Director, Directorate of Sport & Youth Services, Mizoram for favour of information.
3. The Conservator of Forests, Southern Circle for favour of information.
4. The Range Officer, Lunglei Forest Range for information.

  
Divisional Forest Officer  
Lunglei Forest Division  
Lunglei

**GOVERNMENT OF MIZORAM**  
**OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS**  
**DEPARTMENT OF ENVIRONMENT, FORESTS & CLIMATE CHANGE**  
**MIZORAM::AIZAWL**

No.B.22019/1/2019-FC/PCCF/285

Dated Aizawl the 18<sup>th</sup> January, 2022

To,

✓ Divisional Forest Officer  
 Lunglei Forest Division  
 Mizoram

**Subj: Forest Clearance for diversion of forest land for construction of Mini Sports Complex inside Recorded - regd.**

Ref: No. C.19013/1/2015-DFO(L)/296 dt. 15.12.2021

With reference to the subject and letter no. mentioned above, you are requested to take up the matter with Settlement Officer, Land Revenue & Settlement Department, Lunglei for cancellation of land passes issued inside Forest areas quoting relevant directions of Hon'ble Supreme Court and Forest (Conservation) Act, 1980. The User Agency for Mini Sport Complex in Lunglei may also be intimated accordingly for compliance of FC Act, 1980.

This is for your information and necessary action.

(RS SINHA)

Addr. Principal Chief Conservator of Forests  
 & Nodal Officer (FC)

Memo No.B.22019/2/2019-FC/PCCF/285

Dated Aizawl the 18<sup>th</sup> January, 2022

Copy to :

Conservator of Forests (SC) Lunglei, Mizoram for information.

18/21/1/21

(MZ SINGSON)  
 Deputy Conservator of Forests (FC)

D.F.O. Office Lunglei

Received No. 1252

21.1.22



GOVERNMENT OF MIZORAM  
DEPARTMENT OF ENVIRONMENT, FOREST & CLIMATE CHANGE  
OFFICE OF THE DIVISIONAL FOREST OFFICER: LUNGLEI FOREST DIVISION  
LUNGLEI : MIZORAM

No.C.19013/1/2015-DFO(L)/300

Dated Lunglei, the 25<sup>th</sup> Jan, 2022

To,

Settlement Officer,  
Lunglei District, Lunglei.

- Subject : Forest Clearance for diversion of forest land for construction of Mini Sports Complex inside Recorded Forest area - regarding
- Ref : 1. APCCF&NO(FCA) letter No.B.22019/1/2019-FC/PCCF/285  
Dt.18.01.2022 (Addressed to DFO Lunglei)  
2. DS&YSO, Lunglei letter No. B.14015/3/07-SYS(L) Dt.9.12.2021  
(Addressed to the DFO Lunglei)

Sir,

I would like to state that in connection with the subject cited above, there have been several correspondences between the District Sports & Youth Services Officer, Lunglei District and the undersigned. This matter has also been taken note of by the Addl. Principal Chief Conservator of Forests & Nodal Officer (FCA) and the undersigned has been advised by the APCCF & NO(FCA) to take up the matter with the Settlement Officer, LR&S Department, Lunglei Dist for cancellation of land passes inside Forest areas quoting relevant directions of Hon'ble Supreme Court and Forest (Conservation) Act, 1980. Hence, relevant directions are hereby quoted below for favour of your kind information and references.

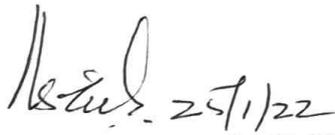
1. That the status of Riverine Reserved Forests still holds true in the light of the Hon'ble Supreme Court's judgement dated 12.12.1996 in WP(C) No 202/1995 (TN Godavarman Thirumulpad vs Union of India and ORS) and distinctly conveyed that the Forest (Conservation) Act, 1980 was enacted with a view to check further deforestation. The Hon'ble Court directed that the provisions made therein for the conservation of forests and for matters connected therewith, must apply to all forests irrespective of the nature of ownership or classification thereof. The Hon'ble Supreme Court further emphasized that the word "Forests" must be understood in the dictionary sense, but also any area recorded as forests in the Government record irrespective of the ownership.

2. The Hon'ble Supreme Court Order directed that- *in view of the meaning of the word "forest" in the Act, it is obvious that prior approval of the Central Government is required for any non-forest activity within the area of any "forest".* The Hon'ble Supreme Court further directed that – *each State Government should constitute within one month an Expert Committee to identify areas which are "forests", irrespective of whether they are so notified, recognized or classified under any law, and irrespective of the ownership of the land of such forest.*
3. In compliance of the Hon'ble Supreme Court's direction, *Expert Committee* was constituted by Government of Mizoram vide its Notification No.C.18014/21/96-FST, dated 24.1.1997 and the Committee submitted a report based on which an Affidavit was filed by the State Government before the Hon'ble Supreme Court on 22.2.1997. The Report included inter alia Riverine Reserved Forests of 16 major rivers notified vide Notification No. ADC Suppdt. to the Assam Gazette, dated 19.5.1965 under Section 14 and 21 of the Mizo District (Forest) Act, 1955. The Affidavit also included all private and government plantations during 1958 to 1996 besides all other areas to be considered as forest lands.
4. **Section 2 of the Forest (Conservation) Act, 1980** made that prior approval of the Government of India mandatory for de-reservation of Reserved Forests and for the use of forest lands for non-forest purpose. It states that, *"... no forest land or any portion thereof may be used for non-forest purpose without prior approval of the Central Government"*. The Riverine Reserved Forests have been officially recorded and recognised in the State of Mizoram for the last more than half a century since 1965 and thus, its use for any non-forest purpose will amount to violation of the Forest (Conservation) Act, 1980, The Mizoram (Forest) Act, 1955 and also would categorically imply serious contempt of the Hon'ble Supreme Court.
5. As reflected in point sl.no.7 of Minutes of the Meeting in connection with Tlawngnar Reserve Forest held on the 18.03.2021 in the Office Chamber of the Deputy Commissioner, Lunglei (copy enclosed), private landholdings in the location prior to where the Mini Sport Complex is constructed are considered to be within Tlawngnar Reserve Forest.
6. The recent momentous judgement of the Hon'ble National Green Tribunal in Original Application No. 145/2017/EZ (M.A. No. 13/2021/EZ) dated 19.01.2022 (Centre for Environment Protection (CEP) Vrs. UoI & Ors.) on the use of Chalfilh Reserved Forest for construction of Tourist Lodge and a certain length of road without the approval of the Government of India directed the State Government to remove illegal constructions and remove debris before 17.05.2022, further to restore back to its original form. This judgement is a turning point in the discourse on forest and forest lands in Mizoram. It may be regarded as a reminder as to how we all are bound by certain constitutional and legal procedures and limitations.

Therefore, it is my earnest request to cancel all the land passes involved in the construction of Mini Sports Complex at Zobawk. Detailed list of land owner and their LSC No. enclosed by the DS&YO Lunglei in his letter under reference No. 2 is attached herewith for immediate action.

Encl : As above.

Yours faithfully

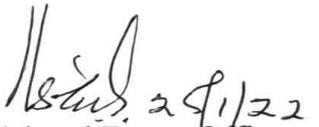
  
( LALRAMMAWII SAILO )  
Divisional Forest Officer  
Lunglei Forest Division  
Lunglei  
Dated Lunglei, the 25<sup>th</sup> Jan, 2022

No.C.19013/1/2015-DFO(L)/300

Copy to :

1. The Addl.Principal Chief Conservator of Forests & Nodal Officer(FC) for favour of information.
2. The Conservator of Forests, Southern Circle for favour of information.
3. The District Sport & Youth Services Officer, Lunglei District for favour of information and necessary action.



  
Divisional Forest Officer  
Lunglei Forest Division  
Lunglei

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GOVERNMENT OF MIZORAM  
DEPARTMENT OF ENVIRONMENT, FOREST & CLIMATE CHANGE  
OFFICE OF THE DIVISIONAL FOREST OFFICER: LUNGLEI FOREST DIVISION  
LUNGLEI : MIZORAM

No.C.19013/1/2015-DFO(L)/301

Dated Lunglei, the 25<sup>th</sup> Jan, 2022

To,

Annexure A-7

The District Sports & Youth Services Officer,  
Lunglei District, Lunglei.

**Subject :** Forest Clearance for diversion of forest land for construction of Mini Sports Complex inside Recorded Forest area - regarding

**Ref :**

1. No.B.22019/1/2019-FC/PCCF/285	Dt.18.01.2022
2. No.C.19013/1/2015-DFO(L)/238	Dt.05.07.2021
3. No.C.19013/1/2015-DFO(L)/268	Dt.01.09.2021
4. Your letter No/B.14015/3/97-SYS(L)	Dt.12.10.2021
5. No.B.22019/2/2019-FC/PCCF/219	Dt.09.11.2021
(Addl.PCCF&NO(FC) letter to the Director, Directorate of S&YS)	
6. Your letter No/B.14015/3/97-SYS(L)	Dt.09.12.2021
7. No.C.19013/1/2015-DFO(L)/297	Dt.22.12.2021

Sir,

With reference to the above cited letters and your letter under reference on sl. no.6, advice was sought from the Addl. Principal Chief Conservator of Forests & Nodal Officer(FC), Mizoram vide this office letter No. C.19013/1/2015-DFO(L)/296 Dt.15.12.2021 and reply was received vide letter under reference in sl.no.1(copy enclosed).

Therefore, in respect to construction of Mini Sports Complex at Tlawngnar, Zobawk, I would like to quote the following points for your information, reference and compliance.

1. That the status of Riverine Reserved Forests still holds true in the light of the Hon'ble Supreme Court's judgement dated 12.12.1996 in WP(C) No 202/1995 (TN Godavarman Thirumulkpad vs Union of India and ORS) and distinctly conveyed that the Forest (Conservation) Act, 1980 was enacted with a view to check further deforestation. The Hon'ble Court directed that the provisions made therein for the conservation of forests and for matters connected therewith, must apply to all forests irrespective of the nature of ownership or classification thereof. The Hon'ble Supreme Court further emphasized that the word "Forests" must be understood in the dictionary sense, but also any area recorded as forests in the Government record irrespective of the ownership.

2. The Hon'ble Supreme Court Order decided that- *in view of the meaning of the word "forest" in the Act, it is obvious that prior approval of the Central Government is required for any non- forest activity within the area of any "forest".* The Hon'ble Supreme Court further directed that – *each State Government should constitute within one month an Expert Committee to identify areas which are "forests", irrespective of whether they are so notified, recognized or classified under any law, and irrespective of the ownership of the land of such forest.*
3. In compliance of the Hon'ble Supreme Court's direction, *Expert Committee* was constituted by Government of Mizoram vide its Notification No.C.18014/21/96-FST, dated 24.1.1997 and the Committee submitted a report based on which an Affidavit was filed by the State Government before the Hon'ble Supreme Court on 22.2.1997. The Report included inter alia Riverine Reserved Forests of 16 major rivers notified vide Notification No. ADC Suppdt. to the Assam Gazette, dated 19.5.1965 under Section 14 and 21 of the Mizo District (Forest) Act, 1955. The Affidavit also included all private and government plantations during 1958 to 1996 besides all other areas to be considered as forest lands.
4. In the Meeting of Senior Forest Officers held on 22.06.2021, Officers were of the view that unless and until the affidavit is modified with approval of the Hon'ble Supreme Court, the Riverine Reserved Forests may continue as Forests.
5. **Section 2 of the Forest (Conservation) Act, 1980** made that prior approval of the Government of India mandatory for de-reservation of Reserved Forests and for the use of forest lands for non-forest purpose. It states that, *"... no forest land or any portion thereof may be used for non-forest purpose without prior approval of the Central Government"*. The Riverine Reserved Forests have been officially recorded and recognised in the State of Mizoram for the last more than half a century since 1965 and thus, its use for any non-forest purpose will amount to violation of the Forest (Conservation) Act, 1980, The Mizoram (Forest) Act, 1955 and also would categorically imply serious contempt of the Hon'ble Supreme Court.
6. As reflected in point sl.no.7 of Minutes of the Meeting in connection with Tlawngnar Reserve Forest held on the 18.03.2021 in the Office Chamber of the Deputy Commissioner, Lunglei (copy enclosed), private landholdings in the location prior to where the Mini Sport Complex is constructed are considered to be within Tlawngnar Reserve Forest.
7. The recent momentous judgement of the Hon'ble National Green Tribunal in Original Application No. 145/2017/EZ (M.A. No. 13/2021/EZ) dated 19.01.2022 (Centre for Environment Protection (CEP) Vrs. UoI & Ors.) on the use of Chalfih Reserved Forest for construction of Tourist Lodge and a certain length of road without the

approval of the Government of India directed the State Government to remove illegal constructions and remove debris before 17.05.2022, further to restore back to its original form. This judgement is a turning point in the discourse on forest and forest lands in Mizoram. It may be regarded as a reminder as to how we all are bound by certain constitutional and legal procedures and limitations.

In the light of the circumstances and facts stated above and as you are already aware, any issuance/existence of land titles such as LSC, Periodic Patta, Village Council Pass etc. within the Reserved Forests/R.R.Fs are considered to be illegal and void and its uses for any non-forest purpose will amount to violation of the Forest (Conservation) Act, 1980. Hence, I am to request you once again to kindly stop all works taken up for construction of the Mini Sport Complex and take necessary action in applying Forest Clearance for construction of the same through *PARIVESH* portal.

Encl : As above.

Yours faithfully

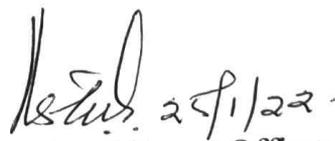
  
(LALRAMMAWII SAILO)  
Divisional Forest Officer  
Lunglei Forest Division  
Lunglei  
Dated Lunglei, the 25<sup>th</sup> Jan, 2022

No.C.19013/1/2015-DFO(L)/301

Copy to :

1. The Addl.Principal Chief Conservator of Forests & Nodal Officer(FC) for favour of information.
2. The Conservator of Forests, Southern Circle for favour of information.
3. The Settlement Officer, LR&S Department, Lunglei District for favour of information and necessary action.



  
Divisional Forest Officer  
Lunglei Forest Division  
Lunglei

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Gaurav Kumar Bansal  
ADVOCATE  
SUPREME COURT OF INDIA  
9811164777

OFFICE

A-26, Basement,  
Jangpura Extension,  
New Delhi-14

EMAIL

[emailtogkb@gmail.com](mailto:emailtogkb@gmail.com)

To,

04/07/2022

Additional Director General (Forest Conservation)  
Ministry of Forest, Conservation and Climate Change  
Indira Paryavaran Bhawan  
Jorbagh Road,  
New Delhi – 110003

Annexure A-8

**Sub: Forest Clearance for Construction of State Sports  
Academy, Zobawk, lunglei – reqd**

Sir,

I am writing to you under the instructions and on behalf of my client namely Mrs. Vanramchhuangi, a public spirited person who is working for the protection and conservation of Forests, Ecology, Flora Fauna and Biological Diversity in State of Mizoram.

Sir, recently my client has come to know that Mizoram State Sports Council, Aizawl, Mizoram by way of carrying on the construction activities is developing a State Sports Academy at Zobawk, Lunglei in an area which is covered under Tlawng Riverine Reserved Forest / Recorded Forest.

As per my client information, taking into account the said illegality, Addl. Principal Chief Conservator of Forests & Nodal Officer (FC) on dated 09/11/2021 dashed an Official Letter to Director, Directorate of Sports and Youth Services, Aizawl, Mizoram and as such has directed them to apply for Forest

abhishek 04/07/22  
VANRAMCHHUANGI

Gaurav Kumar Bansal  
ADVOCATE  
SUPREME COURT OF INDIA  
9811164777

OFFICE

A-26, Basement,  
Jangpura Extension,  
New Delhi-14

EMAIL

[emailtogkb@gmail.com](mailto:emailtogkb@gmail.com)

Clearance before doing any kind of construction in the said Reserved Forest.

As per my client instructions despite of issuance of letter dated 09/11/2021, the authorities including the Director, Directorate of Sports and Youth Services, Aizawl, Mizoram has neither stopped the said construction activities nor has applied for Forest Clearance as provided under the Forest (Conservation) Act, 1980.

It is also pertinent to mention here that earlier also Government Authorities of State of Mizoram without following the due procedure as mentioned under the Forest (Conservation) Act, 1980 constructed a District Park in the same reserved forest which went unnoticed by the Forest Officials of the State of Mizoram.

It is clear from the above facts and circumstances that the construction of Mini Sports Complex at Zobawk, Lunglei area which comes under the Tlawng Riverine Reserved Forests is not only in violation of Forest (Conservation) Act – 1980 but is also illegal.

Hence, as per the instructions of my client and by way of the present Legal Notice, undersigned requests your goodself to kindly look into the issue of "ILLEGAL CONSTRUCTION OF SPORTS COMPLEX WITHIN THE RESERVED FORESTS" and

*Handwritten note:*  
Mizoram 04/07/22  
VANRAMCHHANGI

Gaurav Kumar Bansal  
ADVOCATE  
SUPREME COURT OF INDIA  
9811164777

44

OFFICE

: A-26, Basement,  
Jangpura Extension,  
New Delhi-14

EMAIL

: [emailtogkb@gmail.com](mailto:emailtogkb@gmail.com)

as such initiate action (including demolition of illegal structures) in  
accordance with the provisions of Forest (Conservation) Act, 1980.

Thanking You

Yours



Gaurav Kumar Bansal

Encl: a. Letter dated 09/11/2021 issued by Addl. Principal Chief  
Conservator of Forests & Nodal Officer (FC)

Cc: a. Secretary, Ministry of Environment, Forests and Climate  
Change, Govt of INDIA

b. Addl. Principal Chief Conservator of Forests & Nodal  
Officer (FC), Govt of Mizoram.

*Handwritten note in blue ink:*  
Chhanna 09/07/22  
VANDANA CHHUNNA

**Government of India**  
**Ministry of Environment Forest and Climate Change**  
(FC Division)

\*\*\*\*\*

Indira Paryavaran Bhawan,  
Jor Bagh Road, Aliganj,  
New Delhi-110003

**Dated: 18th July, 2022**

To,

**The Principal Secretary (Forest)**  
Government of Mizoram,  
Aizawl.

**Sub: Forest Clearance for Construction of State Sports Academy, Zobawk, District Lunglei, Mizoram.**

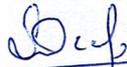
**Sir,**

I am directed to enclose a copy of Legal Notice dated 04.07.2022 as received from Shri Gaurav Kumar Bansal, Advocate Supreme Court of India informing that illegal construction activities are carried out by the State Sport Academy at Zobawk, Lunglie in Tlawng Riverine Reserved Forest/Recorded Forest and Addl. Principal Chief Conservator of Forests & Nodal Officer (FC) vide his letter dated 09.11.2021 wrote to Director, Directorate of Sport and Youth Service, Aizawl, Mizoram to apply for Forest Clearance before doing any kind of construction in the said Reserved Forest and despite of issuance of letter dated 09.11.2021, the construction activities has neither stopped nor applied for Forest Clearance under the Forest (Conservation) Act, 1980. It is also alleged that a District Park has been constructed in the same reserved forest without following the due procedure under the Forest (Conservation) Act, 1980. The legal notice is self-explanatory and may kindly be seen.

In view of the above Govt. of Mizoram is requested to stop illegal construction, if any, carried out on forest land immediately and take appropriate action as per law and under provisions of FCA, 1980, and thereafter submit Action Taken Report to this Ministry for further action.

Yours faithfully

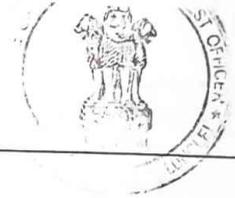
Encl. as above

  
(Sandeep Sharma) 18.7.2022

Assistant Inspector General of Forests

**Copy to:**

- i. The Principal Chief Conservator of Forests, Government of Mizoram, Aizawl.
- ii. The Regional Officer, Integrated Regional Office, Shillong-**with a request to carry out SIR and submit detailed report in the matter.**
- iii. The Nodal Officer (FCA), Forest Department, Government of Mizoram, Aizawl.



LIST OF ENCROACHMENTS ON RESERVED FOREST/PROTECTED AREA UNDER LUNGLEI FOREST DIVISION

Name of Range	Sl. No.	Name of encroacher	New Owner	Father's Name	Name of RF/PA enchoached	Extent of area encoached (Ha.)	Pass No. with date and year	Pass issuing Authority	Specific location	Present land use
1	2	3	4	5	6	7	8	9	10	11
Lunglei Range	1	Rohlira		Liankunga	Tlawngnar RF	1.14	27/G/82	Revenue	Tlawngnar	Garden
	2	Hrangthanga		Hrangzinga	do	1.429	3/G/89	do	Zobawk ram	WRC
	3	Presbyterian Church Lungpuizawl			do	0.141	89/G/90	do	Hrangchalkawn ram	-
	4	Chhunzawna		Lianzinga	do	0.059	LSC 516/90	do	Lungpher	House site
	5	Ngurchhawni		C. Vanbuka	do	0.065	LSC 47/91	do	BRTF kawng bul	do
	6	Lalchungnunga			do	2.143	LSC 408/93	do	Hrangchalkawn ram	-
	7	Ngurchhawni		C. Vanbuka	do	0.04	317/93	do	Quarry kawng	House site
	8	R.Saichhinga		R. Liannghinga	do	0.061	LSC 14/94	do	Lungpher	do
	9	Rosiami		Mankunga	do	0.142	1187/95	do	Hrangchalkawn ram	do
	10	Zosangliana		Zalawma	do	0.142	209204/01/2/2011	do	Tlawng RF chin	do
	11	B.ama		Kaphranga	do	0.142	1172/95	do	-	do
	12	Lalhlizauva			do	0.076	1202/95	do	Lungpher	do
	13	Lalzawmliani			do	0.45	1193/95	do	do	do
	14	HS.Lalhmunmawia		Khawngghinga	do	0.045	208606/01/21/2009	do	do	do
	15	Thangzika		K. Hmingliana	do	0.07	1170/95	do	do	do
	16	R.Lalbiakliana			do	0.056	1186/95	do	do	do
	17	RL Lalthuli			do	0.037	1212/95	do	do	-
	18	Rosiami		Mankunga	do	0.064	1181/95	do	do	-
	19	Lawmsanga			do	0.076	1191/95	do	do	-
	20	S.Lalrinawma		S.Saizara	do	0.021	LSC 136/95	do	do	-
	21	T.Rochungnunga			do	0.079	LSC 1195/95	do	do	-

No. 1

22	R.Lalzamlia		R.Lalromawia	do		LSC 1209/95	do	
23	Zonpaizuala			do	0.051	1204/95	do	
24	Hmangaihuuala		S.Saizara	do	0.026	1241/95	do	
25	Hilamuana		T.Thanzauva	do	0.05	1210/95	do	do
26	Laldintluanga		A.Lallianthuama	do	0.056	LSC 57/97	do	do
27	Zakunga		Hrangbuanga	do	0.019	LSC 131/97	do	do
28	Chhanghnuni			do	0.033	LSC 64/97	do	do
29	Kapzama			do	0.38	1189/98	do	do
30	H.Pazawna			Tlawngnhar RF	0.068	LSC 137/99	Revenue	Lungpher
31	Lalhlimpuia			do	0.047	LSC 697/99	do	do
32	Muanpuia			do	0.061	LSC 682/99	do	do
33	Zohmingliana			do	0.04	LSC 698/99	do	do
34	Palawma		Hrangkhuaia	do	0.034	208606/01/11/2009	do	do
35	Zokunga		Hrangbuanga	do	0.081	247/2000	do	do
36	Zalawma		C.Dotawna	do	0.024	LSC 511/2000	do	do
37	Rinthanga		Nghingluaia	do	0.053	49/2000	do	do
38	Lalsangzuala		C.Malsawma	do	0.08	51/2000	do	do
39	Vanbuangi		Darnghilhlova	do	0.049	52/2000	do	do
40	C.Lalthanpuia			do	0.043	LSC 48/2000	do	do
41	Biakthuama		Kapmanga	do	0.021	LSC 69/2001	do	do
42	Lalrinawma		Saizara	do	0.061	16/G/2003	do	Zobawk ram
43	Lianpuri		PC.Hrangkila	do	1.16	1215/05	do	Lungpher
44	District Park			do	0.055	-	do	Tlawngnhar Leitan
45	Kawramtawna		Hrangzuala	do	1.429	209201/10/11/4 of 2005	do	Tlawngnhar Zobawk
46	PWD			do	2.143	-	do	Hrangchalkawn ram
47	Thanmawia			do	1.071	-	do	do
48	K.Lalnunmawii			do	0.142	-	do	do
49	Zoramthangi			do	0.7	20920/10/4 of 2007	do	do
50	Raymond Zonuntluanga		Rosangliana	do	2.01	LLI/G-26 of 2012	do	do
51	Kiiuaia			do	1.165	16 of 2003	do	do
52	C.Lalawmpuii			do	2.4	175 of 1977	do	do
				do	0.357	LSC 47/2000	do	do

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3	V.Lalthuama	Lungmuana	do	0.357	-	do	do	-
4	Thlamuana(L)	T.Thanmawia	do	0.357	208606/2009	do	do	-
5	PC.Thangrimawia		do	1.429	-	do	do	-
16	Lalsangzuali	Lalbuanga	do	0.357	208606/01/9/2010	do	do	-
17	Rosiami	Mankunga	do	0.05	LSC 1240/95	Revenue	do	-
38	Lalawmpuii	C.Vanbuka	do	0.357	-	VC Pass	do	-
39	Ngurchhawni	C.Vanbuka	do	0.357	208606/01/7/2009	do	do	-
90	Muanawmi	Saizara	do	0.008	-	do	Lungpher	-
91	Lawmawma	Saiziana	do	0.011	-	do	Lungpuizawl	-
92	PC Lalrinsanga	P.Lalnginga	do	0.092	-	do	do	-
93	PC Lalrinsanga	P.Lalnginga	do	0.046	-	do	do	-
94	PC Lalrinsanga	P.Lalnginga	do	0.026	-	do	do	-
95	PC Thangrimawia		do	0.171	-	do	do	-
96	PC Thangrimawia		do	0.016	-	do	do	-
97	Non Mizo Church		do	0.232	-	do	do	-
98	Lalsiamliana	Kaphnuna	do	0.011	-	do	Hrangchalkawn ram	-
99	Lalnunmawia	Vanlalngbaka	do	0.023	-	do	do	-
100	Zonunthara	T.Lalthlamuana	do	0.011	-	do	do	-
101	Lalramnghaka	Zorkunga	do	0.011	-	do	do	-
102	Vanlalmuana	Thangkima	do	0.008	-	do	do	-
103	CH.Vanlala	Niphunga	ghnar RF	0.14	-	VC Pass	Hrangchal ram	-
104	Lalhmunmawia		do	0.103	-	do	do	-
105	Liankunga		do	0.023	-	do	do	-
106	Thangchhinga		do	0.006	-	do	do	-
107	Thlamuana(L)	T.Thanmawia	do	0.022	LLI 4/2016	do	do	-
108	Rinkunga	S kula	do	0.021	-	do	do	-
109	Vanlalngbaka		do	0.013	208606/01/8/2006	do	do	-
110	A.Lalbiakliana	Sanglinga	do	0.16	208606/01/16/2009	do	do	-
111	Tlanthangi	Saizara	do	0.008	-	do	do	-
112	Zairemmawia	B.Lianhuama	do	0.018	-	do	do	-
113	Rinawma	Saizara	do	0.009	-	do	do	-

*Handwritten Signature*  
 Divisional Forest Officer  
 Lunglei Forest Division

255	District Park			do	1.06	995/G/76	do
256	ZD Saitawna		Hrangburha	do	1.6	82/G/77	do
257	District Park			do	0.5	901/6/77	do
258	Bhadura		Jugendun	do	1.6	627/77	do
259	LH Sanghluna		LH. Lianhnuna	do	1.96	340/77	do
260	Lianggura		Pachuaia	Tlawng RRF	1.94	341/77	Revenue
261	Chawngngaihhranga		Saikhuma	do	1.53	534/77	do
262	F.Hrangmana		Lianthangpuia	do	1.46	210/W/77	do
263	Hrangchhinga		Vaithana	do	1.4	640/W/77	do
264	R.Lalchama		Buaia	do	0.17	302/G/77	do
265	F.Sangliana		Lianthangpuia	do	3.06	240/W/77	do
266	Chalchama		Denga	do	1.6	927/77	do
267	Dolungkhama		Zanauva	do	2.05	363/77	do
268	S.Kapkima		Zarsata	do	2	972/G/77	do
269	Vanngaia		Liantawna	do	0.93	249/W/77	do
270	Lalmana		Biaka	do	1.6	493/G/77	do
271	Lalzama		Zochhuma	do	1.6	494/G/77	do
272	Chhandama		Dengkhuma	do	0.83	308/W/77	do
273	Sangkawia		Tuala (L)	do	1.73	1043/G/77	do
274	Lianzika		Lianthangpuia	do	1.1	84/W/77	do
275	C.Lalhmingliana			do	1.1	900/77	do
276	Lalzara			do	1.83	G 902/77	do
277	Lalhluna		Lalruma	do	0.8	83/W/77	do
278	Pahlira		Zanauva	do	1.66	242/G/77	do
279	Lalrinmawia		Lalduha	do	1.6	643/G/77	do
280	Kamlova		Lalsiama	do	1.66	406/G/77	do
281	Lalsangzuala		Malsawma	do	0.4	525/W/77	do
282	lalkhama		Rochhuma	do	2	82/W/77	do
283	Lalawia		Lalzuala	do	1.2	87/W/77	do
284	K.Rangkunga		Chalchama	do	1.1	1043/G/77	do

35	Liankhuma		do	2	36/78	do	Chengpui ram Tlawngkam	do
36	Vanlala		do	1.71	92/78	do	do	do
37	PC Rohmingliana	Saikhama	do	1.47	18/G/78	do	Nghasih Tlawngkam	do
38	Lalhmingthanga		do	0.88	17/G/78	do	do	do
39	Liankhuma		do	2.14	16/G/78	do	do	do
40	PC Lawmthanga		do	2.05	102/W/78	do	Tlawngkam	do
41	Lalngura		do	0.872	242/W/78	do	do	do
42	Darnghaka		do	2.1	256/W/78	do	Tlawng RRF	do
43	Chaukunga		do	1.92	102/W/78	do	Tlawngkam	do
44	Pianthanga	Aia	do	2	May-78	do	do	Garden
45	Elis Saidenga	Chhanbuanga	do	2.006	305/78	do	do	do
46	J.Thangluaia	Chawngthuama	do	2	93/G/78	do	do	do
47	Ngaihzuala	Thannginga	Tlawng RRF	1.2	592/79	Revenue	Tlawngkam	Garden
48	Lalmuankima	Ronghinga	do	1.4	20/79	do	do	do
49	PC Darnghaka		do	2.11	47/W/79	do	Tlawngkam Nghasih	do
50	Lalbiakkunga		do	2.1	258/W/79	do	Tlawngkam	do
51	Zodinpuui	Sangkhama	do	0.123	LSC 659/88	do	do	House site
52	Vanlalrokimi	Lalthazuaii	do	0.06	LSC 661/88	do	do	do
53	Vanlalsiama	Lalthanzuala	do	0.047	LSC 660/88	do	do	do
54	Vanlalremi	Lalthanzuii	do	0.055	LSC 667/88	do	do	do
55	P.Lalmuana	Remsiama	do	0.057	LSC 236/88	do	do	Garden
56	Zohmingl	Kapsiama	do	0.758	202/89	do	do	-
57	PC Lungmuana	Lalbana	do	0.262	LSC 507/89	do	do	-
58	Hranghmingthanga	Papua	do	0.072	LSC 80/88	do	do	-
59	Hmingthansangi		do	0.71	LSC 80/89	do	do	-
60	Hmingthansanga		do	0.8	10/G/89 LSC	do	do	-
61	Zohranga		do	0.31	LSC 11/G/89	do	do	-
62	Zohmingliani		do	0.78	10/G/89	do	do	-
63	Sapthluaii	Thanchhuma	do	0.02	LSC 562/89	do	do	-
64	R.Ramthianghlina		do	0.58	416/89	do	do	Garden
65	R.Lalramhluna	R.Vanhnuna	do	0.331	417/89	do	do	House s

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316	R.Lalenpuii	R.Zopianga	do	0.004		do	do	do
317	R.Vanrengpuii	R.Zopianga	do	0.004	LSC 1047/89	do	do	House site
318	R.Chatuanlalliana	R.Zopianga	do	0.29	LSC 1048/89	do	do	Garden
319	R.Zopianga	Liantawna	do	0.28	LSC 1045/89	do	do	do
320	Sawithanga	R.Zopianga	do	0.196	LSC 530/89	do	do	do
321	R.Thangzuala	R.Biakvela	do	0.06	LSC 531/89	do	do	do
322	C.lalruata	Tlawngkunga	do	0.036	80/1989	do	do	do
323	Lalmuanga	Zadea	do	0.246	130/89	do	do	House site
324	Lianzuali	Zadea	do	0.38	LSC 507/89	do	do	do
325	Zokailiana	Zadea	do	0.28	LSC 1071/89	do	do	do
326	Vanlahmuaka	Zadea	do	0.172	LSC 1075/89	do	do	do
327	Vaitlaia	Pahluta	do	0.291	LSC 1070/89	do	do	do
328	Challianbuanga	Thanzinga	do	0.119	LSC 1074/89	do	do	do
329	Zadea	Vaitlaia	do	0.364	LSC 1067/89	do	do	do
330	Rintluangi	Zadea	do	0.345	LSC 1069/89	do	do	do
331	Vanhnuni	Zadea	do	0.11	LSC 1072/89	do	do	do
332	Rochami	Zadea	do	0.271	LSC 1066/89	do	do	do
333	Zadea	Vaitlaia	do	0.156	LSC 1073/89	do	do	do
334	Ch.Liankhuma	Thaibawia	do	1.8	LSC 1068/89	do	do	do
335	R.Zopianga	Liantawna	do	0.274	LSC 43/G/89	do	do	do
336	Lalsawia (L)	Kaphranga	Tlawng RRF	0.028	LSC 1049/89	Revenue	Tlawngkam	WRC
337	Lianhnuna	Lena	do	0.03	LSC 560/90	do	do	-
338	Hranghmingthanga	Papua	do	0.027	90/90	do	do	House site
339	Vanlalrova		do	0.14	47/01	do	do	WRC
340	R.Vanhnuna	R.Thangrawna	do	0.333	LSC 1/G/92	do	do	Garden
341	Hranghmingthanga	Papua	do	0.03	132/93 LSC	do	do	-
342	Sangzikpuii	Dothanga	do	0.054	1229/95	do	do	-
343	Taikunga	Thangliana	do	0.714	WRC 27/97	do	do	WRC
344	Lianzuala	Zasiama	do	1.33	WRC 352/97	do	do	WRC
345	Sports & Youth		do	8.68	DPL 8/03	do	do	Mini
346	R.Sanghnuna		do	2	G/14/98	do	Tlawngkual	Garden
347	Hrangthanga		do	2	Mar-82	do	Tlawngkam	do
348	P.Lungmuana		do	0.857	P/NO-3/82	do	Zabawh ram	-
349	Hrangthanga		do	1.214	P/NO-973/82	do	Fangfar chung	-
350	Lalrammawia		do	2	G/20/01	do	Tlawngkam	Garden

*N. S. L.*  
 Divisional Forest Officer  
 Lunglei Forest Division  
 Lunglei - Mizoram

GOVERNMENT OF MIZORAM  
DEPARTMENT OF ENVIRONMENT, FOREST & CLIMATE CHANGE  
LUNGLEI FOREST DIVISION: LUNGLEI

Dated Lunglei, the 12<sup>th</sup> August, 2021

To,

Malsawma Murray  
Chanmari  
Lunglei, Mizoram

**Subject :** *Tlawngnar Reserved Forest chhunga lung lak (Quarrying) tihtawp chungchang.*

A hmunah kala Range Officer in a va enñiah hnua report kan dawn danin, Tlawngnar Reserved Forest huam chhungah lung i la mek ani tih hriat ani a. Reserved Forest huam chhunga lunglakna hmun extend ilo dilna lehkha Dt.30.1.2015 a dawn chu Reserved Forest chhung anih avangin lehkha No.B. 1407/8/2008/DFO(L)/45 dated 19.2.2015 thu angin lo hnar sak i ni tawh bawk.

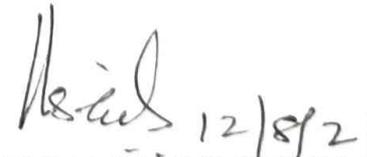
Dan lo anga thil tih hi sawrkarin a ngai thutak em em a, i thil tih hi Sawrkar dan kalh tlat ani. Mizoram Forest Act, 1955, Sec 24. Sub-Section (4) chuan Reserve Forest chhunga lung lak a khap tlat a, Forest (Conservation) Act, 1980 pawhin phalna nei lova thing leh mau thiah pawh a khap tlat bawk.

Tlawngnar Reserved Forest hi Lunglei khaw pum pui mai bakah Mizoram khaw hrang hrang tena kan tawng ber Tlawng lui chawmtu ani a, Tlawng tih chereu hian tui lamah harsatna tam tak min thlen mek bawk ani. A bik takin Quarry siam a lung lak hian tui hna a ti chhiain, a tih tlem phah em em ani. Tin, Quarry a lung lak hian kawng tam takin mipuite himna tur pawh ati derthawng thei ani.

Heng a chungah kan tarlan tak te avang leh i lung lakna hmun hi Reserved Forest chhung anih avangin lung hi lo la chhunzawm tawhlo tura hriattir i ni a. Tlawngnar Reserved huam chhunga lung i lak thin hi i ti tawplo anih chuan dan anga hma lak ani ang.

**Enclose:** as above

o/c

  
(LALRAMMÄWII SAILO)  
Divisional Forest Officer  
Lunglei Forest Division  
Lunglei

No.B.14016/19/2015-DFO(L)/229

GOVERNMENT OF MIZORAM

DEPARTMENT OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LUNGLEI FOREST DIVISION; LUNGLEI

Dated Lunglei, the 12<sup>th</sup> August, 2021

To

Malsawma Murray

Sub: Stone quarrying in TlawngHnar Reserved Forest- reg

As per the on ground inspection of the Range officer it is found that you are carrying out stone quarrying within Tlawng Hnar Reserved forest. Your application sent on 30.1.2015 seeking extension area for Stone quarrying within reserve forest area was replied and denied vide No B 1407/8/2009/8/DFO (L)/45 dated 9.2.2015.

The govt take violation of laws seriously and what this activity you are carrying out is illegal and against the law. Mizoram Forest Act 1955, Sec 24, Sub section (4) prohibits stone quarrying within Reserve forest area. Forest (Conservation) Act, 1980 also prohibits felling of trees and bamboo.

TlawngHnar Reserved Forest is the source of water not only just for the people of Lunglei but is also a tributary to rivers flowing through different districts of Mizoram. Pulverising the catchment/source of Tlawng will disrupt

our main source of water in the state and quarrying is also a threat to the safety of people.

Owing to the above points, you are hereby notified to immediately stop the stone quarrying inside the Reserved Forest. If you do not, we will take action as per the law.

Sd/- (illegible)

(Lalrammwii Sailo)

Divisional Forest Officer

Lunglei Forest Division

Lunglei

No.B.14016/19/2015-DFO(L)/280

GOVERNMENT OF MIZORAM  
DEPARTMENT OF ENVIRONMENT, FOREST & CLIMATE CHANGE  
LUNGLEI FOREST DIVISION: LUNGLEI

Dated Lunglei, the 12<sup>th</sup> August, 2021

- To,
- i) C. Rentsalduhawma ii) M. Mangminawia iii) Zothanzaua
  - iv) Rinsanga v) H. Lakemruata vi) Sangchunghunga
  - vii) B. Lalsangluia (L) viii) Manmawia Chawngthu
  - ix) Raymond Zonunluanga x) Manukhuma

**Subject :** Tlawngnar Reserved Forest chhunga lung lak (Quarrying) tihtawp chungchang.

A hmunah kala Range Officer in a va enfiah hma report kan dawn danin, Tlawngnar Reserved Forest huam chhungah lung i la mek ani tih hriat ani a, Reserved Forest huam chhunga dan lo anga thil tih hi sawrkarin a ngai thutak em em a, i thil tih hi Sawrkar dan kalh tlat ani. Mizoram Forest Act, 1955, Sec 24, Sub-Section (4) chuan Reserve Forest chhunga lung lak a khap tlat a, Forest (Conservation) Act, 1980 pawhin phalna nei lova thing leh mau thiah pawh a khap tlat bawh.

Tlawngnar Reserved Forest hi Lunglei khaw pum pui mai bakah Mizoram khaw hrang hrang tena kan tuitlan ber Tlawng lui chawmtu ani a, Tlawngnar tih chereu hian tui lamah harsatna tam tak min thlen mek bawh ani. A bik takin Quarry siam a lung lak hian tui hna a ti chhiain, a tih tlem phah em em ani. Tin, Quarry a lung lak hian kawng tam takin mipuite himna tur pawh ati derthawng thei ani.

Hene a chunga kan tarlan tak te avang leh i luno la hna hmun hi Reserved Forest chhunga anih avang lung hi lo la chhunzawm tawhlo ara hriac. r i ni a. Tlawngnar Reserved huam chhunga lung i lak thin hi i ti tawplo anih chuan dan anga hma lak ani ang.

o/c

*(Signature)*  
12/8/21  
(LALRAMME WII SAILO)  
Divisional Forest Officer  
Lunglei Forest Division  
Lunglei

No.B.14016/19/2015-DFO(L)/229

GOVERNMENT OF MIZORAM

DEPARTMENT OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LUNGLEI FOREST DIVISION; LUNGLEI

Dated Lunglei, the 12<sup>th</sup> August, 2021

To

1. C. Renlalduhawma (Illegible)
2. Jhaugmimawia (Illegible)
3. Rinsauga (Illegible)
4. B.Lalsaugluaia (Illegible)

Sub: Stone quarrying in TlawngHnar Reserved Forest- reg

As per the on ground inspection of the Range officer it is found that you are carrying out stone quarrying within Tlawng Hnar Reserved forest. Your application sent on 30.1.2015 seeking extension area for Stone quarrying within reserve forest area was replied and denied vide No B 1407/8/2009/8/DFO (L)/45 dated 9.2.2015.

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districts of Mizoram. Pulverising the catchment/source of Tlawng will disrupt our main source of water in the state and quarrying is also a threat to the safety of people.

Owing to the above points, you are hereby notified to immediately stop the stone quarrying inside the Reserved Forest. If you do not, we will take action as per the law.

Sd/- (illegible)  
(Lalrammwii Sailo)  
Divisional Forest Officer  
Lunglei Forest Division  
Lunglei

BEFORE THE NATIONAL GREEN TRIBUNAL,  
SITTING AT KOLKATA

ORIGINAL APPLICATION NO OF 2022

(Under Section 14 of the National Green Tribunal Act, 2010)

**IN THE MATTER OF:**

PI VANRAMCHHUANGI

.....APPLICANT

VERSUS

UNION OF INDIA AND OTHERS

.....RESPONDENTS

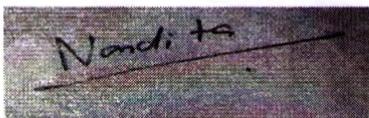
KNOW ALL to whom these present shall come that I, Pi Vanramchhuangi, applicant in the above mentioned Original Application do hereby appoint:

**Nandita Dhar (D-2233/12), C-55, Vikaspuri, New Delhi - 18**

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorize him:

1. To act, appear and plead in the above-noted case in this tribunal or in any other Court/Tribunal in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/us.
2. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
3. To file and take back documents, to admit and/or deny the documents of opposite party.
4. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
5. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
6. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.
7. And I/We the undersigned do hereby agree to rectify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes.
8. And I/We undertake that I/We or my/our duly authorized agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.
9. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case.
10. And I/We the undersigned to hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 03<sup>rd</sup> day of Nov 2022. Accepted subject to the terms of the fees.



Advocate



Client

  
4/11/22  
(PATSY LALNGAIHUALI)  
Advocate & Notary Public  
Aizawl : Mizoram

Notarial Registration  
No. 18/11  
Date 4/11/2022